

**REPORT OF THE COMMITTEE ON  
PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Seventh Lok Sabha**

**Seventy Ninth Report**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT  
NEW DELHI**

**1984**

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**(Seventh Lok Sabha)**

**SEVENTY-NINTH REPORT**

*(Presented on 8-8-1984)*

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf present this Seventy-ninth Report.

2. The Committee met on 7 August, 1984 for—

- I. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
- II. Reconsideration of the classification of the Indian Social Disparities and Poverty Abolition Bill, 1981 by Shri R. L. P. Verma.

*Classification and allocation of time to Bills*

3. The Committee considered classification and allocation of time to Bills specified in appendix.

4. After considering all aspects of the Bills, the Committee recommend that the Provision of Adequate Safety Measures for Labourers on Construction Sites Bill, 1984 by Shri Bheekhabhai be placed in category 'A' and all the remaining three Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Reconsideration of the classification of Bill*

5. The Committee then considered the request of Shri R. L. P. Verma to reconsider their earlier recommendation giving category 'B' (*vide* Thirty-fourth Report) to his Bill, namely, the Indian Social Disparities and Poverty Abolition Bill, 1981 and place it in category 'A'.

6. On reconsideration, the Committee recommend that the Bill may be placed in category 'A'.

*Recommendations*

7. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the reclassification of the Bill, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;

7 August 1984

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G. LAKSHMANAN,  
Chairman,  
Committee on Private Members'  
Bills and Resolutions.

[P.T.O.]

**APPENDIX**

S. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1		3	4	5
1	The Provision of Adequate Safety Measures for Labourers on Construction Sites Bill, 1984 by Shri Bhaskarabhai.	47 of 1984	A	2 hours
2	The Constitution (Amendment) Bill, 1984 (Amendment of Seventh Schedule) by Shri Chitta Basu.	53 of 1984	B	2 hours
3	The Constitution (Amendment) Bill, 1984 (Amendment of articles 123 and 213) by Shri Chitta Basu.	54 of 1984	B	2 hours
4	The Banning of Communal Parties in India Bill, 1984 by Shri G.S. Nihal Singh Wala.	48 of 1984	B	2 hours